MOST IMMEDIATE
BY FAX

No:11019/01/2017—Ad.IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

HUDCO Vishala Building, Bhikaji Cama Place,
New Delhi, dated the 27th January, 2017.

To

The Director General,
Dte. General of Human Resource Development,
Central Board of Excise & Customs,
409/8, Deep Shikha Building, Rajendra Place,
New Delhi-110 008.

Subject: Representation regarding reorganization/restructuring of CBEC.

Sir,

I am directed to refer to the representation (copy enclosed), addressed to Revenue Secretary, on the subject mentioned above and to request that comments on the points raised in the representation may be furnished to the Board by 01.02.2017 positively. It is also requested that information/details on the following points raised by Secretary (Revenue) may be furnished along with your comments:

(i) How many promotion opportunities are for Inspectors (Direct Recruits) under CBEC.

(ii) When were they last promoted & after how many years? (Zone-wise)

2. This may be accorded Top Priority to enable us to put up the matter to Secretary (Revenue) in time.

Yours faithfully,

(Amarjit Singh)
Director.

Encl: As above.

Copy to:

1. All Pr. Chief Commissioners/Chief Commissioners/Commissioners/ Directors General/Directorate, CBEC with the request to furnish the information/details on point (ii) above directly to ADG (HRM), DGHRD with a copy to this office by 01.02.2017 positively.

2. Shri Sanjeev Kumar Singh, Joint Director(HRM), DGHRD, CBEC, Rajendra Place, New Delhi-110 008.

3. Web Manager, Directorate General of Systems and Data Management for uploading the letter on the CBEC website.

(Amarjit Singh)
Director
To,
Shri Hasmukh Adhia,
Revenue Secretary,
Room No. 128 - A, 1st Floor,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi 110 001.

Sir,


First of all congratulations Sir for conducting and handling the huge exercise of implementation of GST very effectively and efficiently. We are proud of you being an IAS officer of Gujarat Cadre. As the entire reorganization/restructuring of Central Board of Excise & Customs in light of implementation of GST is going to be done in near future and that is also under your direct supervision I want to inform you about the situation/condition of the department during last 15 years so that the same can be taken into consideration while doing this exercise.

I had joined the department in 1995 in clerical cadre and at presently working executive cadre in Gujarat State. Since I have come across the each and every situation created during last 21 years very closely and analyzed the same very minutely, I want to submit some suggestions.

Up to 2002 the hierarchy of the department was very proper. But during the cadre restructuring of 2002 the same was disturbed by the so called higher ups of the department and the cadre restructuring of 2002 was done in such manner that the number of posts of the officers like Clerks in ministerial cadre and Inspector in executive cadre were not increased in considerable manner but the post of Superintendant and above were increased drastically. Moreover, the Gr.A IRS officers created/increased their posts illogically, disproportionately and significantly. During 2002 to 2010 many post of Gr. A IRS officers which were created during the cadre restructuring of 2002, were to be abolished due to no workload/justification etc.

If the function of the department is observed anyone can find out that the base level and actual work is being done by Clerk, Inspectors and Superintendents. Most of the Gr.A IRS officers are not giving any considerable contribution/inputs in the department. On the other way many times they are creating hurdles in the effective and smooth functioning/administration of the department.

One more cadre restructuring was done in 2014 in the same manner and particularly in this cadre restructuring the IRS officers did so much non sense things. In 2011, when the proposals were being forwarded for the said cadre restructuring I had observed that to create more and more post of Gr. A IRS officers they proposed more and more Commissionerates in the zone without any justification of revenue and/or workload. They created Commissionerate where only Division Offices were sufficient and they also created Division Offices where only Range Offices were sufficient, looking to the Revenue, Number of Units and Work load etc.

All the Gr.A IRS officers are only thinking of their promotions and designation without applying mind and thus creating havoc in the department. During last 20 years I have also observed that the quality of IRS officers is also deteriorating day by day. The actual work of them is to implement the law, do the adjudication of cases, giving guidance to the lower staff etc. etc. But it is my personal observation that most of the Gr. A IRS officers are not capable of the same. Many of them are not able to prepare Show Cause Notice or Adjudication Order, which are considered to be core work area for them.

Moreover, they have not only increased their posts but also decreased the post of Sepoys/Havaladar/ Head Havaladar who are playing important role in Customs side for round the clock duty for patrolling and preventive work which is of utmost important looking to the national security. During these two cadre restructuring they have also almost abolished the Ministerial Cadre i.e. Clerk, Administrative Officers etc. whose role are also very important for smooth administration and functioning of the department.

Therefore, looking to the present situation of the department and reorganization/restructuring of the department in view of the foregoing GST, I request your goodself that to please monitor the reorganization/restructuring minutely and see that the number of the posts of actual worker of the root base level i.e. clerk, Inspector and Superintendents/Administrative Officers are properly allocated and unnecessary posts of Gr. A IRS officers are abolished.